

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:323
ANSWERED ON:06.07.2004
PRIVATE UNIVERSITIES
Adhalrao Patil Shri Shivaji

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the names of private universities running in the country as on date;
- (b) whether the UGC has granted the university status to these universities;
- (c) if so, whether UGC/AICTE has approved the courses offered by these universities;
- (d) if not, the fate of students who pass out from these universities; and
- (e) the action taken by the Government against the universities offering courses without approval?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI):

(a) to (e) According to the information furnished by the University Grants Commission (UGC), 113 private universities have been established by some of the States in the country (Statement enclosed). The private universities are required to adhere to the provisions of the University Grants Commission (Establishment & Maintenance of Standards in Self-Financing Private Universities) Regulations, 2003. The UGC is in the process of conducting inspections of these private universities to verify their conformity with these regulations. The universities have to adhere to the provisions of the UGC notification on specification of degrees and observe the minimum standards of instruction before award of a degree as stipulated therein. Any degree awarded in contravention to this notification shall be deemed to be an unspecified degree and shall render the defaulting universities liable for action as prescribed under Section 24 of the UGC Act.